

The motion was adopted.

resolve the drinking water crisis prevailing in the urban and rural areas of Madhya Pradesh.

13.12. hrs.

2. Regarding arrangement of additional coaches for the Common people and daily commuters without taking any additional surcharge.

The Lok Sabha then adjourned for Lunch till Fifteen minutes past Fourteen of the clock.

14.26 hrs

[English]

DR. KRUPASINDHU (Sambalpur): The following items may be included in the next week's agenda:-

The Lok Sabha re-assembled after lunch at twenty-six minutes past Fourteen of the Clock.

[SHRINITISH KUMAR- in the Chair]

[English]

1. Regarding need to investate the irregularities that have taken place in contract work involving Rs. 20 crores by the Directorate of Telecom Project in the Sambalpur District of Orissa.
2. Regarding urgent need to tackle the service drought situation and drinking water problem in Sambalpur and Bargarh Districts of Orissa.

CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL AS PASSED BY
RAJYA SABHA:

THE MINISTER OF HOME AFFAIRS
(SHRIS B CHAVAN): I be to move:

"That the Bill further to amend the Code of Criminal procedure, 1973, as passed by Rajya Sabha, be taken into consideration."

13.11 1/2 hrs.

THE BUSINESS ADVISORY COMMITTEE
TWENTY EIGHTH REPORT

[English]

DR. LAXMINARAYAN PANDEYA
(Mandsaur): I beg to move:

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 5th may, 1993."

MR. CHAIRMAN: The quesation is:

"That this House do agree with the Twenty-eighth Report of the Business Advisory Committee presented to the House on the 5th may, 1993.

The is an increasing realisation all over the world that acts of crime and terrorism are fast acquiring international complexion. This trend has been substantially facilitated by the rapid strides made in recent years in the field of transporatation and communication. The nexus across countries between the perpetrators and supportores of crime and terrorism can be destroyed and guilty brought to book only if widest measure of cooperation is established between the actions of law enforcing agencies of different countries. As a first step in this direction, an agreement between the Government of India and the Government of United Kingdom of Great Britain and Northern Ireland was signed in London on 22nd September, 1992 to cooperate mutually in the investigation and prosecution of crime and the tracing, restraint and confiscation of the proceeds and instruments of crime and terrorist funds. The agreement between contracting States provides inter alia for search,